



TRAI Bhopal &lt;traibhopal@gmail.com&gt;

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**Important : Comments Required for consultation paper on Audit related provisions of Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) Regulations, 2017 and The Telecommunication (Broadcasting and Cable) Services Digital Addressable Systems Audit Manual**

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CCN Mandla <ccn.mandla@gmail.com>  
To: TRAI Bhopal <traibhopal@gmail.com>

Thu, Sep 5, 2024 at 3:40 PM

Dear Sir

I am sending my opinion regarding the consultation paper as follows -

1. Subscriber based criteria should be adopted for the benefit of small scale DPO'S
2. DPO who have less than 25000 subscribers should be treated as small DPO.
3. The process of the Audit requires some changes, as such in the present system small DPO is facing monetary problems , because the fee for this is much higher. In my opinion it should be done by all Broadcasting companies simultaneously Or by an empanelled Auditor for self audit fee should be fixed 15000/- only. Or If the above mentioned option is not possible then the audit should be done every three years,and the fee of the audit should be fixed by the TRAI.

A small DPO should be given relaxation in the MSO Licence renewal fee ,as such at present that the fee is fixed one lac Rs, which is too much for a small DPO. In my opinion the renewal fee should be fixed at ten thousand rupees only.

CCN MANDLA

Mohd. Saleem Khan

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*Best Regards*

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On Fri, Aug 16, 2024 at 12:58 PM TRAI Bhopal <traibhopal@gmail.com> wrote:

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